

(2023) 01 SEBI CK 0058

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1732 Of 2022, Appeal No. 92 Of 2022

Jagdish Chandra Sharma

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 23-01-2023

Acts Referred:

Citation : (2023) 01 SEBI CK 0058

Hon'ble Judges : Tarun Agarwala Presiding Officer; Meera Swarup Technical Member

Bench : Division Bench

Advocate : Kunal Katariya, Kritika Nahate, Matrix Partners

Final Decision : Disposed Of

Judgement

1. Let a reply be filed by the respondent within three weeks from today. Rejoinder may be filed within three weeks thereafter. The matter would be listed for admission and for final disposal on March 28, 2023.
2. Let a certified copy of the order be filed by the appellant within two weeks from today in the registry. The exemption application is disposed of.
3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.